

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH**

**NEW DELHI**

**Company Appeal (AT) No. 180 of 2020**

**In the matter of:**

**T. Shanmugapriya**

**....Appellant**

**Vs.**

**Embassy Travel & Tours Pvt. Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. A. Jaishankar & Mr. Dev Eshwaar, Advocates.**

**For Respondent: Mr. Kaushik. N. Sharma, Mr. Ramalingam & Mr. Sudhanshu Suman, For R-1 & 2. Mr. Krishna Ravindran, For R-3.**

**With**

**Company Appeal (AT) No. 181 of 2020**

**In the matter of:**

**T. Shanmugapriya**

**....Appellant**

**Vs.**

**Skylift Cargo Pvt. Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. A. Jaishankar & Mr. Dev Eshwaar, Advocates.**

**For Respondent: Mr. Kaushik. N. Sharma, Mr. Ramalingam & Mr. Sudhanshu Suman, For R-1 & 2. Mr. Krishna Ravindran, For R-3.**

**ORDER**

**(Virtual Mode)**

**24.03.2021:** Learned Counsel for the Appellant submits that he has filed the Rejoinder in both the Appeals which are taken on record.

Pleadings are completed.

Let these matters be fixed 'For Hearing' on **27<sup>th</sup> April, 2021**.

Meanwhile, parties are directed to file Short Written Submissions not more than three pages alongwith relevant citations.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/RR